

ITEM NO.14

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 669/2023

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.122582/2023-STAY APPLICATION)

Date : 18-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Aman Sharma, Adv.
Mr. Siddharth Seem, Adv.
Mr. Shadan Farasat, AOR
Mr. Harshit Anand, Adv.
Ms. Hrishika Jain, Adv.

For Respondent(s) Mr. R Venkataramani, Attorney General for India
Mr. Tushar Mehta, Solicitor General of India
Mr. Kanu Agarwal, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Sanjay Jain, Sr. Adv.
Mr. Harin P.salve, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Bani Dkshit, Adv.
Dr. Arun Kumar Yadav, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 Pursuant to the interim order of this Court, the Court is apprised of the fact that

Justice Jayant Nath, former Judge of the Delhi High Court has taken charge as Chairperson to look after the affairs of the Delhi Electricity Regulatory Commission.

- 2 The main prayer in these proceedings shall await the result of the Constitution Bench judgment in ***Government of National Capital Territory of Delhi vs Union of India & Ors***¹ challenging the National Capital Territory of Delhi (Amendment) Act, 2023.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

1 Writ Petition (Civil) No 678 of 2023